

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

03.08.2011

CP 03/2011 (OA No. 168/1997) with MA 25/2011

Mr. Mahendra Kuldip, Proxy counsel for
Mr. Shyam Arya, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Learned counsel for the respondents submitted that the respondents have assailed the order passed by this Tribunal in OA No. 168/1997 dated 01.05.2002 by filing DB Civil Writ Petition No. 5575/2003. The Hon'ble High Court admitted the DB Civil Writ Petition No. 5575/2033 and stayed the operation of the order dated 01.05.2002 passed by this Tribunal but during the pendency of the DB Civil Writ Petition No. 5575/2003, the same was dismissed in default vide order dated 27.09.2009. The respondents preferred a Restoration Application No. 264/2011, which has been allowed vide order dated 28.07.2011 and the DB Civil Writ Petition No. 5575/2003 has been restored to its original number. Consequently, the interim order staying the operation of the order of this Tribunal dated 01.05.2002 passed in OA No. 168/1997 also restored.

In view of the said order passed by the Hon'ble High Court, the present Contempt Petition becomes infructuous and the same is dismissed as having become infructuous. Notices issued to the respondents are hereby discharged.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore

(Justice K.S. Rathore)
MEMBER (J)

AHQ

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